

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

3
05. ORDER DATED 07-03-2002.

Services of 126 Casual Labourers of the Railways were regularised by an order dated 6-7-1993 with effect from 01-04-1973. The name of the husband of the Applicant No.1 found place at Sl.No.116 and the name of the Applicant No.2 found placed at Sl.No.101 of the order dated 6-7-1993. A copy of the said order is produced today by the Advocate for the Applicants with a Memo which is taken on record. It is the case of Applicant No.2 that he was entitled to a higher wages with effect from 1.4.1973 which has not yet been paid. The same is the grievance of Applicant No.1 that her deceased husband was entitled to the said benefit for the period from 1.4.1973. They, having not been paid the differential amount from 1-4-1973, have filed the present Original Application.

In the counter filed by the Railways, it has been disclosed that the differential amount is being calculated and steps are being taken to pay them expeditiously within a period of six months. Having heard the counsel for both sides, the Respondents are directed to calculate the differential arrears payable to the Applicants w.e.f. 1.4.1973 and disburse the same to the Applicants within a period of three months hence.

with this direction the Original Application is disposed of. No costs. *Seal*
07/03/2002

(MANORANJAN MOHANTY)
(MEMBER (JUDICIAL))

Ans. D.O. returned from R.1, R.2 & R.4 but appearance and counter not filed.

2) A.D. not back from R.3.

Registrar

13-7-2001
Ld. counsel for the applicant in present. A.D. back after service from all the Respondents except R.3.

Sh. Purna Kishan, Ld ASC
Vakalatnama for R.4 and file counter.
R.1 and R.2 are No. steps
Call on counter by R.4
taken by them.
6-8-2001 for and await return of A.D
fill them.

A
13/7/2001

REGISTRAR